



1

MCRC-8805-2013

IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE

BEFORE

HON'BLE SHRI JUSTICE SANJEEV S KALGAONKAR

ON THE 18th OF SEPTEMBER, 2024MISC. CRIMINAL CASE No. 8805 of 2013

*VIDYUT ARTE NOMINEE S/O. PADMAKAR OF M/S. CADBURY
INDIA LTD. MUMBAI AND OTHERS*

*Versus**STATE OF M.P AND ANR. AND OTHERS*

.....
Appearance:

Shri H. Y. Mehta, learned counsel for the petitioners.

Shri Rajesh Joshi, learned Govt. Advocate for the respondent/State.
.....

ORDER

This petition under Section 482 of Criminal Procedure Code has been filed for quashing and setting aside the Criminal Complaint bearing No.778/11 filed by respondent No.2 against the petitioners in the Court of Additional C.J.M. Ujjain and the order passed by the Learned Additional C.J.M., Ujjain rejecting the discharge application of the petitioners and against the order of Additional Sessions Judge, Ujjain dismissing the revision application No.168 of 2013.

Learned counsel for the petitioners submits that this petition is rendered infructuous in view of the fact that the petitioners stand acquitted vide judgment dated 03.12.2021, passed in RCT No.778/2011. The petitioners does not wish to pursue this petition further, therefore, the petition may be dismissed.



Learned counsel for the State has no objection to the proposition.

Heard both the parties.

Considered.

The petition is dismissed.

Relevant records, if any, be remitted back to the concerned trial.

(SANJEEV S KALGAONKAR)
JUDGE